

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

CP NO. 193/2015

Ronson Enterprises

...Petitioner

Versus

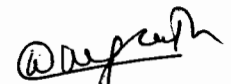
Punjab Processed Foods Pvt. Ltd.

...Respondent

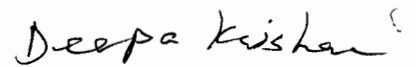
Present: Ms. Niharika Sharma, Advocate for Mr. Prateek Sodhi, Advocate for petitioner.
None for respondent.

This case has been received by transfer from the Hon'ble Punjab & Haryana High Court, Chandigarh. It be entered in the relevant register.

CA No. 627/2016 was filed in the Hon'ble High Court under Order 5, Rule 20 read with Section 151 of the Code of Civil Procedure for issuance of notice through substituted mode, but for the present learned counsel for the petitioner seeks time to file affidavit giving complete particulars of the Directors along with their addresses especially the Managing Director/Chairperson of the company for service to the respondent. Let the same be filed by 08.02.2017 and thereafter the notices be issued to them for 07.03.2017. The learned counsel for the petitioner would file the affidavit stating compliance of the despatch by Speed Post along with acknowledgement dues and the track report at least three days before the date fixed i.e. 07.03.2017.



(R P Nagrath)
Member (Judicial)



(Deepa Krishan)
Member (Technical)

January 20, 2017

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